

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 12TH SEPTEMBER, 2019

No. 171 A: The Judicial Officer named in Column no. 02 is transferred/ posted as Judicial Magistrate at the places mentioned against his name given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at his respective place of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Mr. Nirbhay Prakash, Addl. Civil Judge (Jr. Div.) - cum- J.M. 1 st Class, Garhwa	Dhanbad

Accordingly, the aforesaid officer is directed to join his new assignment at the Judgeship as mentioned in Column No. 03 of the table above before concerned Principal District & Sessions Judge, with immediate effect.


Further, the concerned Principal District and Sessions Judge is hereby directed to use his own discretionary powers in distributing judicial works to the officer concerned.

By Order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 3337 /Apptt.

Dated Ranchi the 12th September, 2019

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


12.9.19
Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 12TH SEPTEMBER, 2019

No. 172 A: The Judicial Officer named in Column No. 2 is designated as Additional Civil Judge (Junior Division) with immediate effect at the places mentioned against his name given in Column No. 3 of the table given below in addition to his present assignment.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place
01	02	03
1.	Mr. Nirbhay Prakash, Addl. Civil Judge Jr. Div.-cum-J.M. 1st Class, Garhwa [UOT to Dhanbad]	Dhanbad

The concerned Principal District and Sessions Judge is hereby directed to ensure the transfer of Civil Cases to the court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 3339 /Apptt.

Dated Ranchi the 12th September, 2019

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